



ITEM NO.3

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1721/2025

VIJAY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
[ONLY I.A. NO. 222751/2025 IN SLP (CRL.) NO. 7469
OF 2025 IS LISTED UNDER THIS ITEM.]

WITH

SLP(Crl) No. 7469/2025 (II)

MR.

FOR GRANT OF BAIL ON IA 222751/2025

IA No. 222751/2025 - GRANT OF BAIL

Date : 15-10-2025 This appeal was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) :

Mr. Md. Farman, AOR

Mr. Salman Khan, Adv.

Mr. Aditya Tanwar, Adv.

Mr. Mohit Chaudhary, AOR

For Respondent(s) :

Mr. Ankit Goel, AOR

Mr. Shantanu Singh, Adv.

Mr. Ghanshyam Singh, Adv.

Mr. Aditya Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 222751 OF 2025

IN

SLP (CRL.) NO. 7469 OF 2025

The special leave
petition is taken on board.

Leave granted.

Heard learned counsel
for the parties and perused the
material placed on record.

Considering the facts
and circumstances of the case,
the period of incarceration
already undergone by the
appellant which is more than
11 years, we are inclined to
suspend the sentence of the

appellant and grant bail to the appellant during the pendency of the appeal.

Accordingly, we direct that the appellant be released on bail, on such terms and conditions as may be imposed by the Trial Court, in connection with FIR No.270 of 2015 dated 08.08.2015 registered with Police Station Bela, District Auraiya, Uttar Pradesh.

I.A. No. 222751/2025 is allowed.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR